

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) No. 1117 OF 2008

ANANNYA ACHARYA ... Petitioner(s)

Versus

SUBHENDU ACHARYA ... Respondent(s)

O R D E R

This transfer petition has been filed on behalf of the petitioner-wife for transfer of Matrimonial Suit No.182 of 2008, (titled Subhendu Acharya Vs. Smt. Ananya Acharya), pending in the court of the Principal Judge, Family Court at Jamshedpur, Jharkhand, to the court of District Judge, Alipore, West Bengal.

Having heard learned counsel for the parties and having perused the grounds, we are satisfied that sufficient grounds have been made out for allowing the application for transfer.

TC 1117/08

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The transfer petition is, accordingly, allowed.

Let the Matrimonial Suit, referred to above, stand transferred from the court of the Principal Judge, Family Court at Jamshedpur, to the District Judge, Alipore, West Bengal.

The transferee court shall explore the possibilities of a mediation settlement, which can also be taken up with the Legal Services Authorities.

The matter is to be taken up in all seriousness since the petitioner wife is disabled.

.....J.
(ALTAMAS KABIR)

.....J.
(CYRIAC JOSEPH)

New Delhi,
August 03, 2009.
ITEM NO.65

Court No.6

SECTION XVIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 1117 OF 2008

ANANNYA ACHARYA

Petitioner(s)

VERSUS

SUBHENDU ACHARYA

Respondent(s)

(With appln(s) for stay and office report)

Date: 03/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s)

Mrs. Sarla Chandra, Adv.

For Respondent(s)

Mr. Deba Prasad Mukherjee, Adv.

UPON hearing counsel the Court made the following

ORDER

The transfer petition is allowed in terms of

the signed order.

(Sheetal Dhingra)

(Juginder Kaur)

Court Master

Court Master

[Signed order is placed on the file]